GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2972
ANSWERED ON:26.11.2010
IRREGULARITIES IN PRIVATE MEDICAL INSTITUTIONS
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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of irregularities and malpractices in private medical and dental colleges have been reported in the country;
- (b) if so, the details thereof during the last one year and the current year so far alongwith the action taken/proposed thereon, State/UT-wise;
- (c) whether the Medical Council of India (MCI) and Dental Council of India (DCI) have conducted inspection of private medical and dental colleges and sent their recommendations to the Government;
- (d) if so, the details thereof during the said period and the follow up action taken thereon;
- (e) whether the officials of the MCI and DCI are also members of the Governing Councils of these colleges;
- (f) if so, the details thereof along with the reasons therefor; and
- (g) the action taken/proposed to control the cases of irregularities in private medical and dental colleges alongwith to raise the standards of education and upgrade infrastructure facilities therein?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

- (a) & (b) The Central Government has received 18 complaints regarding irregularities and malpractices in private medical colleges. The details of complaint received, State/ UT wise, are at Annexure.
- (c) & (d) As per the newly inserted section 3B(b)
- (ii), the Board of Governors shall grant permission to the medical colleges under Section 10 (A) of Indian Medical Council Act, 1956 without the prior permission of Central Government including finally approve or disapprove the scheme. As regards dental colleges, a total of 167 recommendations were received from Dental Council of India for the academic year 2010-11. Out of which, renewal of permission have been issued by the Central Government in respect of 99 dental colleges and Central Government has granted permission for establishment of 01 dental college. Remaining 67 cases have been disapproved as per the DCI recommendations.
- (e) & (f) As per the information provided by Medical Council of India (MCI), no office bearer of MCI is in the governing body of private medical institutions in the country. However, Joint Secretary, Dental Council of India (DCI) is in the governing body of private dental institution. Any of the provisions of the Dentists Act, 1948 and Regulations made thereunder does not prohibit any officer of the DCI to be in the governing body of private dental institutions.
- (g) The complaints regarding irregularities in medical/dental colleges are sent to MCVDCI for appropriate action. MCVDCI wherever necessary, conducts the periodic inspection of the medical/dental colleges to assess the standard of education and other facilities. Further if any deficiencies are found, the erring medical colleges are issued show cause notices by MCVDCI for stoppage of admission/withdrawal of recognition. On reports/recommendation of MCVDCI, the Central Government initiates action against such medical/dental colleges as per the provisions of IMC Act, 1956 and Dentists Act, 1948 and regulations made thereunder respectively.